

GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 1969

TO BE ANSWERED ON THURSDAY, THE 10<sup>TH</sup> DECEMBER 2015

Implementation of Supreme Court Orders

1969. SHRI M. CHANDRAKASI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a)** whether there is any mechanism to ensure proper implementation of the final verdicts of the Supreme Court in the country;
- (b)** if so, the details thereof and if not the reasons therefor;
- (c)** whether all the orders of the Supreme Court have been implemented by the concerned authorities in the country; and
- (d)** if not, the details of those final orders of Supreme Court which have not been implemented so far along with the reasons therefor and the steps taken/ being taken in this regard?

ANSWER

MINISTER OF LAW AND JUSTICE  
(SHRI D. V. SADANANDA GOWDA)

(a) to (d) As per Article 141 of the Constitution of India, the Law declared by the Supreme Court is binding on all courts within the territory of India and Article 144 binds all civil and judicial authorities in the territory of India to act in aid of the Supreme court. There is no other remedy available with the authority against which such order has been passed, except to implement it. If an order of the Supreme Court is not obeyed, the defying person/ authority is punishable under the Contempt of Courts Act, 1971 and the aggrieved person has the right to move the court by filing a contempt petition against the concerned authority for non-implementation of the orders of the Court. Further, no centralized data is maintained regarding implementation of the orders of the Supreme Court.

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